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**CENTRAL ADMINISTRATIVE TRIBUNAL,
JODHPUR BENCH, JODHPUR**

Original Application No. 285/2007

Date of order: 30.10.2007

CORAM:

**HON'BLE MR. JUSTICE A.K. YOG, JUDICIAL MEMBER.
HON'BLE MR. TARSEM LAL, ADMINISTRATIVE MEMBER.**

Mahendra Kishore Sharma S/o Shri Dayal Prasadji Sharma, by caste Sharma, Junior Engineer in the office of Garrison Engineer (MES) Udaipur, presently working as Junior Engineer (MES) Udaipur.

...Applicant.

Mr. Manoj Bhandari, counsel for applicant.

VERSUS

1. The Union of India through the Secretary, Ministry of Defence, Government of India, Raksha Bhawan, New Delhi.
2. The Engineering-in-Chief, Military Engineering Services, Integrated Headquarter of MOD (Army) DHQ, PO, New Delhi.
3. The Chief Engineer, Southern Command, Pune – 111 001.
4. The AGE-I (Garrison Engineer), MES, Ekling Garh Cant Area, Udaipur.
5. The Director General (Personnel), Military Engineering Services, Engineering-in-Chief's Branch, Army HQs, Kashmir House, Rajaji Marg, New Delhi – 110011.

...Respondents.

ORDER

(Per Hon'ble Mr. Justice A.K. Yog, Judl. Member)



Heard learned counsel for the applicant. Perused pleadings contained in the O.A.

In the entirety of the facts of this case – particularly in view of the orders on the order-sheet of O.A. No. 302/2000 and the order dated 23.03.2007 (Annexure A/6), we consider it

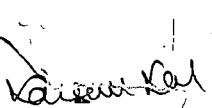
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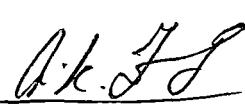
expedient that the representation filed by the applicant dated 09.07.2007/Annexure A/7, said to be pending as per pleadings contained in para 4.13 of the O.A., the applicant should await for the decision on his representation.

Consequently, we direct the respondents / concerned competent authority to decide aforesaid representation / additional representation (if any filed now) within three months of receiving certified copy of this order exercising its unfettered jurisdiction on the basis of record and relevant rules / circulars and communicate its decision to the applicant forthwith, provided a certified copy of this order along with complete copy of present O.A. No. 285/2007 with all annexures and additional representation - if so advised, is filed by the applicant before the respondents / concerned competent authority within four weeks from today.

Original Application No. 285/2007 is finally disposed of subject to the observations made above at admission stage itself.

"No order as to costs."


[Tarsem Lal]
Administrative Member


[A.K. Yog]
Judicial Member

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